

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 52099 of 2019-SM

(Arising out of order-in-appeal No. BHO-EXCUS-001-APP-470-18-19 dated 29.03.2019 passed by the Commissioner (Appeals), GST, Customs & Central Excise, Bhopal).

M/s Somnath Security Services

D-10, Shubhanjali Puram
Behind Bharat Petroleum
Bhind Road
Gwalior (M.P.)-474020.

Appellant

VERSUS

**Commissioner of Central Goods and
Service Tax, Customs & Central Excise**

35-C, GST Bhawan
Administrative Area, Arera Hills
Jail Road, Bhopal- (M.P.)-462015.

Respondent

APPEARANCE:

Shri P. P. Singh, C. A. for the appellant
Shri Mahesh Bhardwaj, Authorised Representative for the respondent

FINAL ORDER NO.51718/2021

DATE OF HEARING/DECISION: 09.08.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 19.03.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)